(श्री सुन्दर सिंह ज०)

वोट नहीं डालने दिया। भाई, तुझे अगर आना ही था, तो हमारी तरफ़ आ जाता। भाई चह्वाण जी आ गये, तुझे भी आ जाना चाहिए था। उधर तुम्हारी कोई सुनने वाला नहीं है।

हरिजनों में तभी जान आ सकती है जब इन के अन्दर लीडरशिप मौजूद हो। ज्ञानी जो, हमारे ऊपर रहम करो, आप तो हमारे हितैषी हैं, आप का ख्याल हमारी तरफ़ है। मैं जाटों की बात करता हूं—हमारे यहां पंजाब में यह कहानी है कि *ये तो भट्टम ही भट्टा बैठा रहे हैं। आज हमें जमीदारों से जो तकलीफ है वह किस वजह से है? कांग्रेस शुरू से यह नारा लगाती रही—"लैण्ड-रिफार्म, लैंड-रिफार्म।" लेकिन हुआ कुछ नहीं, न उन्होंने कुछ किया और न इन्होंने कुछ किया, सिर्फ हमारे साथ हमदर्दी दिखालाते रहे। ये जो 980 आदमी मर गये, हरिजन बेचारे मारे गये, इस के लिए कौन ज़िम्मेदार है? इस में ज्ञानी जी का कुसूर नहीं है, कुसूर इन का है। अगर आप सिन्सीयर हों तो कोई कैसे हरिजनों को मार सकता है। आप के अन्दर सिन्सीयेरिटो नहीं है, इसी लिए हरिजन आप को वोट नहीं डालते। श्री राम जेठमलानी को रंगा साहब कहते हैं कि हमें काआपरेशन दो। आप को काआपरेशन दे कर क्या उन को मरना है? यह सीधो सी बात है। वह आप को काआपरेशन क्यों देगा। हां, श्री मधुदंडवते जी से काआपरेशन लो, तो वह दे देंगे, लेकिन वह बिल्कुल नहीं देगा। क्यों नहीं देगा, क्योंकि उस को स्मगलर्स के केस लड़ने हैं।

MR. DEPUTY-SPEAKER: You can continue tomorrow. We have to take up Private Members Resolutions.

SHRI RAJESH PILOT: Some of the words in his speach should not go on record.

MR. DEPUTY-SPEAKER: I will go through the speech.

MR. DEPUTY-SPEAKER: The House will now take up Private Members' business.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FIFTH REPORT

SHRI T. R. SHAMANNA (Bangalore South): I beg to move:

> "That this House do agree with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th February, 1982",

MR. DEPUTY-SPEAKER: The question is:

> "That this House do agree with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th February, 1982."

The motiin was adopted.

15.31 hrs.

RESOLUTION *RE.* WELFARE OF CONSRUCTION WORKS— Conted.

MR. DEPUTY-SPEAKER: We shall no take up further consideration of the resolution re; welfare of construction workers moved by Shri M. M. Lawrence on 18th December, 1981.

SHRI M. M. LAWRENCE (Idukki): The construction workers in India are the most exploited lot of our working people. Though about 4 million workers are engaged in various activities of construction in several projects the rondition of these workers is miserable and shocking. There is no security of employment. As soon as the contract ends or the work is comple-

ted the workers are mercilessly thrown out of jobs. Most of the workers have to go from site to site and do not have any permanent residence. With them they carry their families and live in unhygenic shanties which has hardly been called 'a house'.

They never get a chance to send their children to school. They bring up a new generation of illiterate work force for the exploitation of contractors and other exploiters. These children from their childhood begin their hard work for livelihood.

The construction industry is mostly in the hands of private contractors. These contractors never care for the law of the land. They subject the workers to work from dusk to dawn.

The contractors get the contract by giving heavy bribes to the officers who protect them in all their illegal acts. Perhaps in no other industry the money can be minted so easily as in construction industry. Many contractors have become millionaire in a short span of time. These unscrupulous contractors stood to any level to amass ill-gotten wealth by paying very low wages to the workers. In several states the workers are even now paid Rs. 6 or Rs. 7 per day. They are not given over time wages. They are not provided with retiring facilities. Those who meet the accident in the course of employment are not provided with compensation. In ASIAD complex and Fly Over construction many accidents have taken place. But very meagre amounts are paid as compensation. In case of deaths only Rs. 1000 each and in the case of injured Rs. 500 each is gievn.

Very often the contractors procure services of the workers through the labour contractors. These labour contractors are taking considerable portion of the wages due to the workers for themselves. The construction workers are treated very often just like chattels reminding us of the system of slavery.

The Government of India has started public sector units on the plea of departmentalising the construction work. The Hindustan Steel Works Company (HSCL) was started with great fanfare and publicity. Now, however, this company has become a hunting ground for the contractors. The Company has about 20,000 regular employees under them but the contractors under the Company employ more then 50,000 workers. The company is giving more and more work to contractors and declaring its own workers surplus. The workers are being retrenched. The petty contractors go on minting money, but the HSCL is incurring heavy losses. They are following a stepmotherly attitude to their own workers but the contractors for them are just like sons-in-law.

The National Building Construction Corporation and the National Project Construction Corporation are two other public sector undertakings who are doing construction work. But they also rely more on giving jobs to contractors and allow exploitation of construction workers to continue.

What is strange is that these three public undertakings are competing with each other in giving less tender with the result that they have to rely more on private contractors to further resort to the use of cheap labour. See, again the poor workers are subjected to naked exploitation to get profit or to avoid loss. The policy adopted by these two undertakings is smashing the very idea of starting public sector in construcion indusry. When NDCC and NPCC are paying less wages than HSCL they get a tactical advantage of questing less tenders. However, the pitiable side is that the Government have failed to sort out these unheolthy practices. so that the wages of these undertakings are increased reasonably.

The NPCC and NDCC managements are openly encouraging contractors

(Shri M. M. Lawrence)

to pay less wages to the workers with a view to reduce the cost. The workers in these two undertakings are paid a paltry wage and fringe benefits are just nominal. The workers do not have any job security whatsoever and deep resentment is prevailing among these employees about their working and living conditions.

Another public department engaged in constructon work is Border Road Organisation. This Border Road Organisation is actually under the Ministrry of Shipping and Transport. But it is being managed by army personnel. They are denied collective bargaining, trade union rights. Army Act is imposed on them. Strict discipline as in the army is being imposed on them but without any benefit of armymen. They are being court martialled. They are being beaten. They were driven away from their houses and their women folk were molested for the mistake of arguing with some officials pleading for amelioration of their working condition and for better fringe benefits, etc.

The Contract Labour (Regulation and Abolition) Act, 1970 was passed with a view to ameliorating the working conditions of the workers engaged by the contractors. Although the above Act was passed the lot of the construction workers and the workers engaged through the contractors have not been improved much. It may be stated that the above Act is observed more in violation than by implementing. If my knowledge is correct, only in the state of Kerala, a labour welfare scheme was brought forward by the Government of Kerala—not by the illegitimate minority ministry of Karunakaran but by the Nayanar Government.

SHRI XAVIER ARAKAL (Ernakulam) : He is not Member of this House. If you want. I will reply.

SHRI M. M. LAWRENCE: If you donot like I am withdrawing the name of Karunakaran, Chief Minister of Kerala State. Though the above Act was passed, the contract system enabled the principal employer the escape most of the provisions of the labour Acts, especially the payment of Bonus Act, Maternity Benefit Act, Employees' State Insurance Act etc. The retrenchment benefits to the construction workers are insufficient and discriminatory. For a construction worker to obtain the retrenchment benefits, he should have worked under a contractor continuously for a period of not less than two years. This provision in the Industrial Disputes Act should be amended so as to extend the retrenchment benefit to the construction workers. The construction workers are also exempted from the operation of the payment of Bonus Act. We all well know that this construction industry is a lucrative industry making a huge profit. Even then the workers who are working under the contractors are denied the benefit of getting bonus as per the Payment of Bonus Act. This is also detrimental to the interest of the workers engaged in the construction industry. It is, therefore, indispensable that necessary amendments are brought into the provisions of the Payment of Bonus Act thereby making the bonus available to the construction workers. The other facilities are also not extended to the construction workers.

Thousands and thousands of migrant workers are engaged in construction works in different parts of the country in public as well as private sectors. They are from Orissa, Rajasthan, Uttar Pradesh, Bihar etc. About 7000 migrant workers are engaged in Jammu and Kashmir—in Salal, lower Thilam, Rati-Tawi and at Ladakh. Likewise many thousands are working in the capital of our country, New Delhi, and at various other construction sites. They are being brought by *Khatadar Mates*, the recruiting

agents. The *Khatadar Mates* explore the job possibilities at various construction sites and strike a deal with contractors for providing labourers. For each labourer, they change a commission . Most of these agents are moneyed men and they often travel by air from one side to another side. For them, these labourers are commodities like sugar, cement, grains, cotton etc.. to make profit. They give many false assurances to the illiterate labourers. Rebellion is out of question as any tendency in this direction is put down by the musclemen of *Khatadars*.

These labourers are being paid very meagre wages. Even the minimum wage fixed by the State Governments which too is very meagre is not being paid. The wages fixed by the contractor and the agent will be one and the actual payment will be another, that is, it will be 25 or 30 per cent lesser than the actual wages.

Yesterday, I myself and an interpreter visited two work sites in the capital, in New Delhi, one at Ashok Yatri, a public sector hotel building construction and another one just opposite, a private owner hotel building construction. I was told that the construction of the second one is going on at a place where our hon. Minister Mr. Stephen was residing, he was evicted subsequently from there and the building was demolished and the land was leased out for 99 years to the Pure Drinks businessman, a ruling party member of this House. I met one Shri Raja Ram in front of the Ashok Yatri building construction site. He came there in search of work from U.P. with h's two daughters aged 10 and 12 years. He told me his plight. He was a farmer having 13 bighas of land in U. P. Due to flood in one year and drought in another year, he was forced to pledge his land to somebody else and he began to work on daily wages. But not finding sufficient work in his locality, he came to the capital and found out this place of construction and he was engaged there. His daughters were studying in school who were 10 and 12 years old. Now, this family is living on the footpath in front of this huge construction work between the private owner's building construction and the public sector building construction. He is running a small tea shop with a kerosene stove and half a dozen tumblers and PVC buckets for his livelihood.

Shri Raja Ram is an embodiment of our countrymen in the countryside after 35 years of Independence. The people like Shri Raja Ram, the farmers of our countryside were periperished are the migrant labourers actually. They are the real builders of our country. They are building hotels, Asiad complexes, roads, dams, ports and all that. That is how the proud progress made by our country within 35 years of Independence.

The migrant workers from Orissa and Rajasthan are working at the construction site of the private owner, the Pure Drinks. There also, the workers, are being paid very low wages. When I was talking with some workers. men and women workers, with the help of an interpreter, one Chaudhuri came there, screwed his eyes in a threatening manner and asked the workers to go back. Immediately, they went back. I told him that I was a Member of Parliament and I wanted to discuss some thing with the workers. But he did not allow me.

The Government is always telling us about freeing the bonded labour. But they cannot see the forest because of trees. This bonded labour is going on in these construction sites around us. If the Government is really interested in ending the bonded labour.

Start it from this construction site first, if you are not half-hearted and if you are truthful in what you are preaching, take stringth and effective

[Shri M. M. Lawrence]

steps in order to implement the Contract Labour (Regulations Abolition) Act, 1970, and the Inter-State Migrant Workers (Regulation of Employment and Conditions of Service) Act, 1979. Bring forward a comprehensive social welfare scheme for all the construction workers of our country, take away all bars that deny the construction workers gratuity, bonus, weekly holidays with wages, casual leave, sick leave, medical facilities and retrenchment compensation etc.

I urge upon the Government to bring forward a comprehensive enactment to ameliorate the conditions of construction workers and to protect the interests of the construction workers of our nation who are the vital section, the real builders of our country.

In the Inter-State Migrant Workers (Regulation of Employment and Conditions of Service) Act, 1979, it was said: I quote Chapter 4 Section 12 (b) (1):—

"To issue to every industrial migrant workman a passbook, affixed with a passport size photograph of the workman and indicating in Hindi and English languages and if any of the workman is not knowing Hindi or English, in the language of the workman:

1. The name and place of the establishment wherein the workman is employed.

2. The period of employment.

3. The proposed rates of payment of wages.

4. The displacement allowances payable.

5. Return payable to the workman on the expiry of the period of his employment and in such contingencies as may be prescribed in such other contingencies in the contract of employment.

6. Deductions made.

7. Such other particulars as may be prescribed.

May I ask the Government what steps the Government have taken to implement those provisions of this Act?

So far nothing has been done.

If it is a matter of impounding of the dearness allowance of the Government employees, if it is a matter of implementing the National Security Act, if it is a matter of implementing the Essential Services Maintenance Act, if it is a matter of bringing forward emergency and detaining even the Members of Parliament from the ruling side itself without any warrant or giving an occasion for a say about their part in the court of Law, the Government will act very swiftly and also if it is to reduce the rate of income-tax to help the capitalist, in that regard also, the Government will act very swiftly.

But, if it is for the millions of our countrymen who are toiling, who are sweating, the poor have nots who are living below the poverty line, who are seeking employment by going thousands and thousands of miles away from their house, here and there, this Government is not willing to do anything in the matter. This is a sorry state of affairs and it is an unfortunate situation.

Once again I request the Government to please bring forward a comprehensive Act and whatever Acts have been passed, wholeheartedly take steps to implement the provisions of those Acts.

With these words, I conclude.

MR. DEPUTY-SPEAKER: Resolution moved:

"This House takes serious note of the pitiable condition of the Construction workers who are subjected

to exploitation by Construction Contractors and recommends to the Government to take immediate steps for safeguarding their interests." Are you moving your amendment?

SHRI MOOL CHAND DAGA (Pali): I beg to move:

That in the resolution.—

after "steps" insert——

"to enact and enforce suitable and effective legislation." (1)

श्रीमती विद्या चेन्नुपति (विजयवाड़ा): उपाध्यक्ष महोदय, श्री लारेंस जो रैज्यूलेशन यहां पर लाये हैं, उसके बारे में मैं कुछ कहना चाहती हूं। भारत सरकार ने लेबर के लिए बहुत प्रयास किया है। यहां मैं कंस्ट्रक्शन लेबर के बारे में कहना चाहती हूं।

कंस्ट्रक्शन लेबर एक प्लेस से दूसरी प्लेस पर मूव करती है। उनकी प्राबलम यह है कि जहां पर कंस्ट्रक्शन होती है, वहां पर वह चली जाती है। बड़े-बड़े प्रोजेक्ट्स उनके ज़रिये बनाये जाते हैं, बड़े-बड़े ब्रिजेज़ हैं या और जो भी कंस्ट्रक्शन इनके द्वारा होती है, उसमें इन्हें काम करना होता है, लेकिन इनको कितनी फैसिलिटीज़ दी जाती हैं, यह एक प्राबलम है।

गवर्नमेंट ने बहुत से लेबर एक्ट बनाए हैं, लेकिन उनका इम्प्लीमेंटेशन नहीं होता है। मैं प्रैक्टिकली कहना चाहती हूं कि प्रोजेक्ट्स बनाने में जो लेबर काम करती है, उनमें महिलाओं के लिए बहुत बड़ी प्राबलम होती है। महिलाओं के साथ बच्चे होते हैं, काम के समय उन बच्चों को साथ नहीं ले जाया जाता। उनके लिए मोबाइल क्रेशेज़ तो इंट्रोड्यूस किया है लेकिन हरेक उसमें रखता नहीं। जहां क्रेशेज़ नहीं होते वहां बच्चों के लिए महिलाओं की प्राबलम हो जाती है। वहां बालवाड़ी भी रहनी चाहिए। 3 साल से 5 साल तक के जो लड़के-लड़कियां होती हैं, वहां पर उनके लिए कुछ न कुछ देना पड़ता है। उनको स्कूल जाने का समय नहीं मिलता है। वह बच्चे भी हमेशा एक जगह से दूसरी जगह चले जाते हैं। उनके लिए क्रैशेज़ कम-बालवाड़ी का मूव इण्ट्रोड्यूस करना चाहिए। उसमें कुछ बड़े बच्चों के लिए भी इन्तजाम करने की जरूरत है।

हैल्थ प्वाइण्ट पर आपने कुछ नहीं दिया है। काम पर महिलाओं की हैल्थ में जब बिगाड़ हो जाता है तो उनके लिए डाक्टर भी मंगवाना पड़ता है। आप एक नर्स को रखते हैं, लेकिन नर्स उनका पूरा पूरा काम नहीं देख सकती। एक मोबाइल डाक्टर की यूनिट भी रखनी पड़ेगी।

महिलाओं के बारे में एक बात यह भी कहती हूं कि उनके बच्चे 3,4 क्लास तक पढ़ सकते हैं, लेकिन उनके लिये उसके बाद रैजीडेंशयल स्कूल भी होने चाहियें। जब वह लोग काम पर जाते हैं तो उनके बच्चों की पढ़ाई कहां हो, यह बड़ी प्राबलम है। मेरा कहना है कि जो कांट्रेक्ट लेबर में काम करने के लिये जाते हैं, उनके बच्चों के लिये रैजीडशल स्कूल रहने चाहियें। उसमें उनकी कुछ न कुछ पढ़ाई का इंतजाम हो जायेगा। इसलिये मैं लेबर मिनिस्टर से निवेदन करती हूं कि वह इस तरफ ध्यान दें।

कांट्रेक्ट लेबर के कुछ अच्छे पढ़े-लिखे बच्चे भी होते हैं। उनकी हायर एजूकेशन के लिये भी कुछ न कुछ इंतजाम करना पड़ेगा। उनकी पढ़ाई के लिये सारी रिस्पौंसेबिलिटी गवर्नमेंट को ही लेनी पड़ेगी। बच्चों की पढ़ाई के लिये उनकी प्राबलम हो

[श्रीमती विद्या चेन्नुपति]

जाती है, इसे भी सोचना चाहिये । उनकी सोशल कंडीशंज हैं, जो अनपढ़ हैं, बैंकवर्ड हैं और एक तरफ से उनकी कमाई नहीं होती है, वह इस कांट्रेक्ट लेबर से आते हैं । उनकी सोशल कंडीशंज भी बिगड़ी हुई होती हैं । हमें उनकी इकनामिक कंडीशंज भी सुधारनी होंगी ? उनके लिये न घर होता है, न धन्धा होता है । जब तक कांट्रेक्ट होता है, वह लेवर काम करती है, उसके बाद दूसरी जगह मिलेगी कि नहीं, यह उनको ढूंढना पड़ता है । लेवर ढूंढने के समय में वह अपने मकान के लिये भी कुछ नहीं कर सकते हैं । इसलिये गवर्नमेंट को उन लोगों को मकान की कोई न कोई फैसिलिटी देने की रेसपांसीबिलिटी लेनी चाहिये । उन्हें मकान इनस्टालमेंट बेसिस पर दिये जा सकते हैं ।

16 hrs.

कांट्रेक्ट लेबर बारह चौदह घंटें काम करते हैं, मगर उनके लिये रिक्रिएशन की कोई व्यवस्था नहीं है । इसलिये उनके लिये रिक्रिएशन और एन्टरटेनमेंट का कोई न कोई प्रबंध करना चाहिये । उनके लिये रेडियो और टेलीविजन का प्रबंध किया जाना चाहिये । इसके साथ ही खेलकूद और सिनेमा दिखाने का भी प्रबंध किया जा सकता है ।

उन लोगों के काम करने के तरीके को भी सुधारना होगा । आज नये नये इम्प्लीमेंटस आ गये हैं । उन इम्प्लीमेंटस को इन्ट्रोड्यूस किया जाये और उन लोगों को उन्हें इस्तेमाल करना सिखाने के लिये एजूकेट किया जाये । इसके लिये एंडल्ट एजूकेशन का कार्यक्रम चलाया जाए । उन्हें लिखना पढ़ना सिखाने के लिये हम रेडियो और टी वी की मदद ले सकते हैं ।

उन लोगों की इकानोमिक कंडीशंज को सुधारने के लिये कई स्टेप्स लिये जा सकते हैं । उन्हें जो पैसा दिया जाता है, वह कितने दिन तक उनके पास रह पाता है ? अव्वल तो हमें शराब को खत्म करना चाहिये और कम से कम उनके आस पास शराब की दुकानें नहीं खोलनी चाहियें । जो कुछ वे कमाते हैं, उसको शराब पीने में खर्च कर देते हैं । क्षमा कीजिये, ज्यादातर मर्द शराब पीते हैं और सारा पैसा उसी में खर्च कर देते हैं । शराब की आदत छुड़ाने के लिये उन्हें एजूकेट करना चाहिये ।

कंट्रेक्ट लेबर को बहुत सी सुविधायें देने की आवश्यकता है । हम एक्ट्स तो पास करते हैं, मगर उनके इम्प्लीमेंटेशन की तरफ ध्यान देने की भी आवश्यकता है । अगर गवर्नमेंट खुद यह काम कर सके, तो ठीक है, वर्ना हमारे देश में जो बहुत सी वालन्टेरी सर्विस आर्गनाइजेशन्ज हैं, हम उनकी सर्विसिज का उपयोग करके इन मजदूरों को बहुत सी सुविधायें दे सकते हैं ।

मुझे आशा है कि मैंने जो पायंट्स रखे हैं, लेबर मिनिस्टर उन पर विचार करेंगे और उन्हें इम्प्लीमेंट करने का प्रयत्न करेंगे ।

श्री हरिकेश बहादुर (गोरखपुर) : उपाध्यक्ष महोदय, निर्माण कार्य में लगे हुये श्रमिकों की स्थिति आज हमारे देश में बहुत ही खराब हो गई है और दिन प्रति दिन उन की दशा दयनीय होती चली जा रही है । वैसे तो आम तौर से सभी श्रमिकों की दशा इस राज्य में बहुत ही खराब है लेकिन खास तौर से बधुंआ मजदूरों की हालत खराब हुई है।...(व्यवधान)..सारा देश यह जानता है कि कौन से लोग कांट्रेक्ट लेबर हैं, कौन से बाडेड लेबर हैं और कौन से लोग पार्लियामेंट में क्या करते हैं ? प्रति दिन अगर देखा जाये तो हमारे देश में इस प्रकार के श्रमिकों की

स्थिति दयनीय होती चली जा रही है । लेकिन मैं यह जरूर कहूंगा कि जब से माननीय श्री भागवत झा आजाद जी इस विभाग के मंत्री हुये हैं तब से लोगों के मन में थोडी सी आशा बंधी है किन्तु मैं नहीं जानता कि वह किस हद तक इस स्थिति को सुधारने में सफल हो सकेंगे ।

विभिन्न राज्यों, खास तौर से उत्तर प्रदेश, बिहार, उड़ीसा, राजस्थान वगैरह से लोग जा कर जगह जगह दूसरे राज्यों के अन्दर जो निर्माण कार्य होते हैं उनमें काम करते हैं । साथ साथ ऐसे भी कुछ लोग हैं जो कि कुछ कांस्ट्रक्शन कम्पनियों के साथ हमेशा से जुड़े हुये रहते हैं । लेकिन इन सब का शोषण हरएक जगह पर होता रहता है । उन्हें एक तो बहुत कम मजदूरी दी जाती है, दूसरे उनके रहने के लिये कोई उचित व्यवस्था नहीं होती । कई तो जहां निर्माण कार्य होता है वहां फुटपाथ पर रहते हैं और कई निर्माणाधीन जो ढांचे होते हैं उसके नीचे रहते हैं जिससे दुर्घटनाओं के भी शिकार होते रहते हैं । इस तरीके से उनके रहने की भी कोई व्यवस्था नहीं होती । उनको जो मजदूरी दी जाती है वह इतनी कम होती है कि उससे अपना भोजन, आवास और अपने बच्चों के लिये पढ़ाई लिखाई आदि की कोई व्यवस्था वे नहीं कर सकते हैं । इस प्रकार की स्थिति हम देखते हैं कि दिन प्रति दिन खराब ही होती चली जा रही है । इसमें कोई सुधार नहीं हो रहा है यद्यपि इस प्रकार की समस्याओं को हम लोग बराबर ही उठाते रहते हैं । दोनों पक्ष के सदस्य इस सवाल को उठाते हैं और सरकार की तरफ से आश्वासन भी मिलता है लेकिन खास तौर से जो प्राइवेट कांट्रेक्टर्स होते हैं वे सरकार के द्वारा दिये गये निर्देशों का पालन नहीं करते और जो हमारी इम्प्लीमेंटेशन मशीनरी है, इसके कार्यान्वियन के लिये जो हमारा प्रशासनिक तंत्र है वह भी सक्रियता से और सक्षमता से इस दिशा में कोई कार्य नहीं कर पाता है । कभी कभी यह देखा जाता है कि हमारे प्रशासनिक तंत्र के बहुत से लोग इस प्रकार के प्राइवेट कांट्रेक्टर्स से मिले हुये होते हैं जिससे कि मजदूरों के शोषण की यह प्रक्रिया दिन प्रति दिन और भी बिगड़ती ही चली जा रही है । और यह शोषण बढ़ता ही चला जा रहा है। उस में कोई कमी नहीं हो पा रही है । सार्वजनिक क्षेत्र के प्रतिष्ठानों में भी हम यह देखते हैं कि कुछ काम कांट्रेक्टर्स को दिया जाता है । जब यह काम उनको दिया जाता है तो उस काम में भी वे मजदूरों को लगाते हैं। उनका भी शोषण इसी तरीके से होता रहता है ।

ये कांट्रेक्टर्स खुद तो बहुत अधिक पैसा कमाते हैं । यहां तक कि जो निर्माण कार्य करते हैं वह घटिया किस्म का करते हैं । जितनी उसकी आयु होती है, उतने दिन तक भी वह जो निर्माण हुआ रहता है वह चल नहीं पाता है । वह बीच में ही गिर जाता है या उसमें दरार पड़ जाती है, टूट जाता है क्योंकि पैसा उसमें अधिक लूटा जाता है । एक तरफ तो ये कांट्रेक्टर्स हमारे देश के खजाने का और गरीब जनता का पैसा लूटकर अपनी तिजोरियां भरते हैं और दूसरी तरफ निर्माण कार्य को करने वाले लोगों की स्थिति इतनी खराब रहती है कि उन्हें ठीक ढंग से मजदूरी भी नहीं मिलती । कांट्रेक्टर्स से यह अवश्य कहा जाना चाहिये कि मजदूरी वह ठीक तरह से दें और उनके रहने के लिये भी व्यवस्था करें । लेकिन जब तक हम अपने प्रशासनिक तंत्र को जो हमारा शासन तंत्र है उसको इस दिशा में सक्रिय नहीं करते तब तक कोई सफलता हमें इस दिशा में नहीं मिल पायेगी ।

अभी यहां एशियाड का जो कांस्ट्रक्शन हो रहा है उसमें बहुत से मजदूर काम कर रहे हैं, उनकी भी स्थिति ठीक नहीं है । ठेकेदार उनको भी उचित मजदूरी नहीं दे रहे हैं । सरकार के ध्यान में यह बात लाई गई है और इस सदन में कई बार यह मामला उठा है । लेकिन आज भी यह स्थिति देखने को

[श्री हरिकेश बहादुर]

मिल रही है- । आज भी मजदूरों की सही ढंग से देख रेख नहीं हो पाती है । इसके लिये सरकार को कोई काम्प्रीहेंसिव पालिसी होनी चाहिये जिसके तहत इस प्रकार के श्रमिकों को उचित मजदूरी मिल सके । उनकी देख-रेख ठीक ढंग से हो सके तथा उनकी समस्याओं का निराकरण हो सके । निर्माण कार्यों में लगे हुए मज़दूर, जिनमें से अनेक बधुवा मजदूर की श्रेणी में आते हों उनका पता लगाया जाना चाहिए और बंधुवा मजदूरी से उनको मुक्त किया जाना चाहिए । आज इस प्रकार के मजदूरों की संख्या बहुत ज्यादा है । सरकार ने ऐसे मजदूरों को मुक्त कराने की बात कही है फिर भी देश के विभिन्न भागों में ऐसे बहुत सारे मजदूर काम कर रहे हैं । जो कम्पनियां निर्माण कार्यों में लगी हुई हैं उनके साथ ऐसे मजदूर काम कर रहे हैं । जो ईंट के भट्टे चलते हैं उनको भी हम एक प्रकार से निर्माण कम्पनियों का अंग कह सकते हैं, वहां पर तो बहुत सारे बंधुवा मजदूर काम करते हैं जिनकी स्थिति बहुत ही दयनीय है । महिलाओं और बच्चों की स्थिति तो वहां पर और भी ज्यादा खराब है ।

अब मैं इस सम्बन्ध में मंत्री जी को दो एक सुझाव देना चाहूंगा । मेरा पहला सुझाव यह है कि सरकारी तन्त्र के द्वारा इस बात को अवश्य देखा जाए कि इन मजदूरों को सही ढंग से निर्धारित मजदूरी दी जाती है या नहीं ।

मेरा दूसरा सुझाव यह है कि जो मजदूरी इनको दी जाए वह जैसे कुछ राज्यों में निर्धारित सात रुपये न्यूनतम मजदूरी है उसके हिसाब से न दी जाए बल्कि कांस्ट्रक्शन कार्यों में लगे हुए मजदूरों की मजदूरी कम से कम 10–12 रुपये होनी चाहिए ।

मेरा तीसरा सुझाव यह है कि जिस जगह पर मजदूर निर्माण कार्य में लगे हुए हैं वहीं पर उनके रहने की कोई व्यवस्था होनी चाहिए । इस सम्बन्ध में कांट्रेक्टर्स से कहा जाना चाहिए कि टेण्ट वगैरह लगा कर या कोई और अस्थाई निर्माण कार्य करके मजदूरों के रहने की व्यवस्था करदें ताकि निर्माण कार्य चलने तक मजदूर अपने परिवार के साथ वहां पर रह सकें । बहुत से मजदूर अपने परिवारों को ले कर निर्माण कार्य करने जाते हैं इसलिए उनके रहने की व्यवस्था वहां पर की जानी चाहिए ।

इसके अतिरिक्त जिस स्थान पर मजदूर निर्माण-कार्यों में लगे हुए हैं वहां पर अगर मजदूर बीमार पड़ जाता है तो उनकी दवा की व्यवस्था करने के लिए कांट्रेक्टस से कहा जाना चाहिए । कांट्रेक्टर्स निर्माण कार्य से जो धन अर्जित करते हैं उसी में से वे मजदूरों के लिए औषधि आदि का प्रबन्ध कर सकते हैं । सरकार को ऐसी व्यवस्था के लिए कदम उठाने चाहिएं ।

साथ ही जैसा कि माननीय सदस्या ने यहां पर सुझाव दिया है कि इस प्रकार के श्रमिकों के बच्चों की पढ़ाई के लिए व्यवस्था की जानी चाहिए । जब तक कि निर्माण कार्य चले तब तक टेम्पोरेरी बेसिस पर मजदूरों के बच्चों की पढ़ाई की व्यवस्था कांट्रेक्टर्स करें—इस सम्बन्ध में सरकार की ओर से निर्देश दिए जाने चाहिएं । एक अध्यापक रख कर, उसको थोड़ा बहुत वेतन दे कर और बच्चों को एक जगह बिठा कर पढ़ाई की व्यवस्था की जा सकती है ।

अन्त में मेरा एक और सुझाव है । कभी कभी दुर्घटनाओं में बहुत से मजदूर मारे जाते हैं या घायल हो जाते हैं । उनको पर्याप्त मुआवजा दिलाने की व्यवस्था

होनी चाहिए । या तो इसकी व्यवस्था कांट्रेक्टर्स करें या सरकार भी इसमें कुछ सहयोग दे कर, दोनों की ओर से इस प्रकार की व्यवस्था होनी चाहिए ।

मैं चाहूंगा कि सरकार इस दिशा में ठोस कदम उठा कर इस प्रकार के मजदूरों की स्थिति को सुधारने के लिए शीघ्र कार्यवाही करे । धन्यवाद ।

MR. DEPUTY-SPEAKER: Mr. Xavier Arakal. There are a number of speakers in the list before me. I would make a request: Every hon. Member shall take not more than 10 minutes.

SHRI XAVIER ARAKAL (Ernakulam): I will not take more than five minutes.

Mr. Deputy Speaker, Sir, while discussing this very important Resolution, many of the earlier speakers who have participated in this discussion have correctly highlighted many of the social and economic problems concerning this issue. The very same subject was also debated in the last session of this House as well. Naturally, Sir, a question will be put: 'What is the action which has been taken by the Government with regard to these problems?' As my friend Mr. Lawrence and other hon. Members have highlighted, the problems are very acute. We have certain provisions enshrined in our Constitution and there are the Directive Principles. Articles 42 and 43 of our Constitution have clearly spelt out what should be done in this matter. For the enlightenment of the House I would refer to Article 42 now.

Article 42 of the Constitution states—

"42. The State shall make provision for securing just and humane conditions of work and for maternity relief."

Sir, Article 43 of the Constitution also states in clear terms about the mandatory obligations of the State Governments as far as the welfare of the workers are concerned. I will also read out the relevant portion mentioned in Entry 24 of the Concurrent List.

"Welfare of labour including the conditions of work, provident fund, employers liability, women's compensation, invalidity and old age pension and maternity benefit...."

Sir, the previous speakers have also mentioned all these points. But what have we done for this? How much have we progressed in providing amenities to the workers? What are the measures which the Government have taken? Have they implemented those measures or are they still contemplating to implement them? There cannot be two opinions in this matter. Therefore, my submission is let us have a comprehensive law for this purpose. Though the Act of 1979 was referred to by Mr. Lawrence....

MR. DEPUTY-SPEAKER: Do you want to have it at All India level or at the State level?

SHRI XAVIER ARAKAL: The primary duty rests with State Governments as far as the implementation part is concerned. That is my point which we cannot by-pass. The Act of 1979 could not be implemented. That is to be cleared up first. Previous speakers have already spelt out their views and suggestions. Now, what are the problems and what are the solutions for them? I do not doubt very much the motive and the sincerity of the mover of this Resolution. I do not know what will be the attitude of their party in these matters. Because if you refer back to the L.I.C. matter and the Bank Employees matter, you know well what their attitude was in those matters. Even this morning they were vehemently supporting for the minorities in the organised sector. (*Interruptions*). There is some kind

[Shri Xavier Arakel]

of paradoxical and ironical approach from the Marxists Party in so far as this issue is concerned. It is not correct to say that the States or the Centre have not done anything in regard to these people.

MR. DEPUTY-SPEAKER: No political party goes to the unorganised workers.

SHRI XAVIER ARAKAL: I have no comments. But what I would like to suggest from the hon. Minister is that let us have a sincere approach to this problem and bring forward a comprehensive pragmatic and implementable legislation. Time and again this subject will come up for discussion. We are talking about the casual workers and piecemeal workers who are not organised workers. As Shrimati Vidya has suggested, most of these people are illiterate and they belong to the poorer section of our society. Therefore, my only submission is that the government should come forward with concrete suggestions and see that the State Governments also implement them.

Regarding the essential services, I may submit that I am for it. But my only complaint is that it is not implemented in the organised sector. This is the only suggestion that I have to make. With these words I support the spirit of the Resolution.

DR. V. KULANDAIVELU (Chidambaram): Mr. Deputy-Speaker, Sir, on behalf of my party, Dravida Munnetra Kazhagam, I rise to participate in the discussion on the Resolution moved by my hon. friend, Shri M. M. Lawrence on the subject of welfare of construction workers. Shri Lawrence deserves all appreciation for his timely approach to make it known to the public as well as to draw the attention of the Government to the prevailing poor condition of the construction workers. As representative of the progressive party, that is Dravida Munnetra Kazhagam, which is interested in the welfare of the labourers, I join with Shri Lawrence to recommend to the Government to take immediate steps to safeguard the interests of the construction workers.

As our Government is designed to be progressive, I am confident that all the suggestions and observations made by the hon. Members here would be taken into serious consideration. With this preamble, I would now like to enlighten the hon. Members about a few salient aspects of the poor condition of the construction workers and their exploitation by the construction contractors.

According to one statistical data of the Central Goevrnment, there are about 20 lakh construction workers in India. The living conditions of the construction workers are so poor these days as witnessed in the bonded labour era. When we have been trying to put an end to the bonded labour system, it is all the more important that the irregularities in the contract labour system should be viewed with a serious concern by the nation. This problem should not be taken so lightly.

The condition of the construction workers throughout the country is very poor. To my knowledge, the Workers Wage Act does not carry any meaning for them. It is a well known fact that the construction workers are exploited by the construction contractors. The system of contractorship is invariably attended with full of irregularities, briberies and all kinds of malpractices. The construction workers are treated as slaves; they do not get adequate salary, remuneration or compensation as enjoyed by the regular employees in an organisation. There is no shelter for the poor construction labourers, no medical facilities and no educational opportunities for their children. There is no guarantee for continuation of their jobs. The salaries offered to the construction workers are insignificant, meagre as compared to their workload and the hours of work, but the claims on the part of the construction contractors are enor-

mous. Thus, it is a definite exploitation of the national financial resources in addition to the exploitation of the poor construction workers.

I regret to observe that the public sector is also prayed to the disease of the contractor system even for maintenance work. In this connection, I would like to refer to the Central Government organisations like HUDCO, National Building Construction Corporation, National Project Construction Corporation with a special reference to the Neyveli Lignite Corporation Ltd., Neyveli, as also the Delhi Development Authority. There are other State Government organisations also like the Slum Clearance Board etc.

The reasons for the adoption of the contractor system in the public sector undertakings are eye-catching; the officials are also involved in the irregularities, and malpractices. We know that Neyveli Lignite Corporation is one of the major public sector undertakings, but it is attended by high exploitation of the construction workers. Construction work on the first thermal station, fertilizer plant, briquetting plant and carbonisation plant were got constructed in time by adopting the departmental system of employment, when there was no question of exploitation. But nowadays, even for maintenance works, contractors are given the opportunity to exploit.

I refer to these points in order to plead for safeguarding the interests of the poor workers. Our Government here has progressive policies. We are having relations with USSR. We are trying to implement various progressive plants. There is nothing wrong in following the method of implementing progressive policies of the Soviet Union and other parts of the world. But though we are putting things in black and white, in practice we are encouraging the continuance of malpractices and irregularities. So, the poor state of employees is continuing, as it was witnessed earlier. So; we must be prepared to ensure that the salient aspects of all progressive legislations are implemented properly.

Mr. Deputy Speaker, Sir, you were mentioning about the political parties not at all taking interest in unorganised labourers. I am proud to say that our party, DMK, which is a progressive party, is the only party in India which is taking care of such poor labourers. I can suggest that the principles followed by DMK should be followed by the hon. Member. We have a progressive labour organisation called 'Thozhilalar Munnetra Sangam'. The principal guidelines of this organization must be followed throughout India.

With these words, I support the Resolution moved by Mr. Lawrence. We must take care of the poorer sections. Unless they are brought to an elevated level, we cannot claim to have achieved social equality or social justice. We should do not only lip service, but prove our sincerity by action.

My colleague wants me to mention about a procession taken by the poor construction workers in Tamil Nadu. They were pleading for a genuine cause, i.e. for a better living. But what happened? The so-called Government for the poorer sections which is run by ADMK ordered lathi-charge; poor employees were lathi-charged. You can imagine the gravity of the situation in Tamil Nadu, and how poor construction workers are treated there.

One more point: this progressive Government under the eminent leadership of Shrimati Indira Gandhi is always concerned about the poorer sections among our people. Mrs. Gandhi has progressive policies. That was the reason our party is having alliance and supporting her. I am telling the fact. I think other Members also must support and join hands with Mrs. Indira Gandhi, for promoting national prosperity. We must give adequate importance to the poorer sections. Unless we do so, we cannot achieve social equality or social justice. One more thing. This Government must bring in a comprehensive enactment to safeguard the interests of the construction workers as well as to stop the exploita-

[Dr. V. Kulandaivelu]

tion of construction workers. At least the public undertakings must take the initiative and the contractor system should be abolished, and they must bring out the departmental system of employment to look after the interests of the construction workers. With these words I support the resolution moved by my hon. friend, Shri M. M. Lawrence, and I also support the suggestions made by the other hon. Members. With these words I conclude my speech.

16.31 hrs.

(Mr. Speaker in the Chair)

MR. SPEAKER: Shri Harish Chandra Singh Rawat.

श्री हरीश रावत (अल्मोड़ा) : अध्यक्ष जी, मैं सम्मानित सदस्य द्वारा जो यहां पर संकल्प प्रस्तुत किया गया है, उसका समर्थन करता हूं और उनको बधाई देता हूं कि पहली बार उन्होंने अपनी पार्टी की परम्परा से हट कर असंगठित मजदूरों के लिए कुछ शब्द कहे हैं। अब चाहे उनकी पार्टी के लोग हों, चाहे शास्त्री जी की पार्टी के लोग हों, उनकी हमेशा यह परम्परा रही है कि जो संगठित पक्ष है उसी की आवाज को इस सदन में और इस सदन के बाहर मुखरित करें और जो हमारी सामाजिक प्रगति का संकल्प है उसमें व्यवधान खड़ा करें।

आज एक अच्छी बात उन्होंने यहां पर की है। इसलिए निश्चित तौर पर सभी वर्गों का उन्हें समर्थन मिल रहा है। मैं तो केवल यहां पर यह प्रार्थना करने के लिए खड़ा हुआ हूं कि हमारे देश के अन्दर जो असंगठित मजदूरों का बहुत बड़ा वर्ग है, जो कि कुछ तो निर्माण के कार्य में लगा हुआ है, कुछ खेती के काम में लगा हुआ है और कुछ और कामों में लगा हुआ है। इन क्षेत्रों में काम करने वाले लोगों का जो असंगठित वर्ग है, उसके कल्याण के लिए निश्चित तौर पर सरकार को सोचना चाहिए।

संगठित वर्ग तो अपनी आवाज को जोरदार शब्दों में रख सकता है। उसके लिए बहुत कुछ किया जाता है और बहुत कुछ किया भी गया है। लेकिन जो वर्ग असंगठित तरीके से अपनी आवाज को रखता है वह मजबूती से अपनी बात को नहीं रख सकता है। मैं समझता हूं कि हमारी पार्टी, हमारी सरकार और हमारी नेता की यह परम्परा रही है कि कमजोर वर्गों की तरफ ध्यान दिया जाए और हमने हमेशा ध्यान दिया है।

हमारे इस समय के जो माननीय श्रम मंत्री हैं वे स्वयं एक मजदूर नेता हैं और हमारे जो माननीय उप श्रम मंत्री हैं वे भी एक गरीब घराने से आते हैं। ऐसे असंगठित वर्गों की जो तकलीफें हैं, जो दुःख हैं उनको वे समझते हैं। मैं निवेदन करना चाहूंगा कि वे इस सदन को आश्वस्त करें, ऐसे वर्गों के लोगों को आश्वस्त करें कि सरकार का ध्यान उनकी तरफ है और एक निश्चित अवधि के अन्दर, किसी एक कार्यक्रम के साथ सरकार उनकी भलाई के लिए आगे आयेगी ताकि उनकी समस्याओं का समाधान हो सके।

वस्तुतः जो यहां पर हमारे सामने विषय प्रस्तुत है, वह उन लोगों का है जो कि निर्माण कार्यों में काम करने वाले मजदूर हैं। निर्माण कार्य में लगने वाले मजदूरों को साल में कभी 6 माह, कभी तीन माह और कभी पूरे साल काम मिलता है। उसके बाद वह मजदूर अनिश्चय की स्थिति में रहता है कि वह क्या करे। जितने समय के लिए उसे का

मिलता है उतने समय के लिए भी उसकी मजदूरी का कोई मापदण्ड नहीं है । फिर सारा जीवन कार्य करता हुआ वह असमर्थ हो जाता है तो उसके पास कोई गारण्टी नहीं है कि उसके बच्चों का, उसके परिवार का किस तरह से गुजारा होगा । उसके परिवार के भविष्य की कोई गारण्टी नहीं है । मैं समझता हूं कि ऐसे वर्गों के लोगों के लिए निश्चित तौर पर सरकार को ध्यान देना चाहिए ।

एक बात का मैं सुझाव देना चाहता हूं कि आप राज्य सरकारों से कह सकते हैं कि ऐसे लोगों के लिए वे पंजीकरण कार्यालय खोलें और जितने भी कांट्रेक्टर्स हैं वे उन्हीं कार्यालयों की मारफत श्रमिकों को लें ताकि सरकार के पास ऐसा लेखा-जोखा हो कि कितने कांट्रेक्टर्स के पास कितने श्रमिक हैं । उनके कल्याण के लिये ठेकेदार क्या कर रहे हैं, उनको ठीक से मजदूरी दे रहे हैं या नहीं दे रहे हैं । यदि एक-दो साल से मजदूर काम कर रहा है तो एक निश्चित धन उसकी भविष्य निधि के रूप में जमा हो, ताकि वहां से काम खत्म होने के बाद उसको कुछ राशि प्राप्त हो सके । इन बातों को श्रम मंत्रालय को देखना चाहिये और प्रांतीय सरकारों से इसकी व्यावहारिकता के संबंध में बातचीत की जानी चाहिये ।

आज हमारे श्रम-कानूनों को मजबूती के साथ इंप्लीमेंट नहीं किया जाता । मेरा अपना अनुभव है कि जितने भी हमारे इस तरह के कानून हैं, प्रांत की सरकारें उनको बड़े हल्के तौर पर लेती हैं । और जो श्रम मंत्रालय के कर्मचारी हैं वे भी गंभीरता से उनका अनुपालन नही करवाते । बहुधा कांट्रेक्टर और बड़ी-बड़ी पार्टियों के साथ मिल करके श्रमिकों के हितों की उपेक्षा की जाती है । जिनके कल्याण के काम के लिये उनको लगाया जाता है, उन्हीं के अकल्याण के लिये ये अधिकारी काम करते हैं । इस बात को देखना चाहिये कि जिस काम के लिये जिसको रखा गया है, उस काम को वह मुस्तैदी के साथ कर रहा है या नहीं । यदि कानूनों को ठीक तरीके से इंप्लीमेंट किया जाए और हर व्यक्ति ईमानदारी से अपने स्तर पर काम करे तो निश्चित तौर पर बहुत सारी समस्यायें जो सदन के सामने आती हैं, वे समस्यायें पैदा ही नहीं होंगी और सरकार जो असंगठित वर्ग का कल्याण चाहती है, उसकी मंशा पूर्ण हो सकती है ।

मैं समझता हूं कि माननीय श्रम मंत्री जी अपनी प्रशासनिक क्षमता का उपयोग करते हुये अपनी लीडरशिप का उपयोग करते हुये, श्रम कानूनों का राज्य सरकारों से अमल करवायेंगे और साथ साथ जिन श्रमिकों के लिये लारेंस साहब ने ध्यान आकर्षित किया है उनके लिये व्यावहारिक हल खोजने के लिये एक विस्तृत कानून सदन के सामने लायेंगे ।

श्री रामावतार शास्त्री (पटना) : माननीय अध्यक्ष महोदय, कामरेड लारेंस साहब ने जो गैर सरकारी संकल्प प्रस्तुत किया है, मैं इसका हार्दिक समर्थन करता हूं ।

(व्यवधान)

इस सदन का हर सदस्य कामरेड है । अध्यक्ष महोदय, निर्माण मजदूरों की समस्या हमारे देश में बहुत बड़ी समस्या है । निर्माण मजदूर हजारों की संख्या में रेलवे विभाग में काम करते हैं, हजारों की संख्या में कारखानों में काम करते हैं और हजारों की संख्या में निजी सरमायेदारों के यहां काम करते हैं और पूरे देश में लाखों की तादाद में फैले हुए हैं । इनकी समस्याओं के बारे में माननीय सदस्यों ने कई पहलुओं से प्रकाश डालने की कोशिश की है । मैं एक दो बातें इनकी

[श्री रामावतार शास्त्री]

दयनीय स्थिति के बारे में आपके सामने रखना चाहता हूं ।

पहले तो मैं सरकारी कार्यक्षेत्र में जो रेलवे में काम कर रहे हैं, उनकी तरफ मंत्री जी का ध्यान खींचना चाहता हूं । रेलवे में जो कंस्ट्रक्शन वर्कर काम करते हैं, उनका एक उदाहरण प्रस्तुत करना चाहता हूं "पूर्वोत्तर रेलवे" का । सन् 1980 में 10 हजार रेलवे में काम करने वाले निर्माण मजदूरों ने नियमित बनाने के सवाल को लेकर, मजदूरी में वृद्धि करने के सवाल को लेकर, ट्रेड यूनियन अधिकार देने के सवाल को लेकर तथा अन्य कुछ कल्याणकारी सवालों को लेकर गोरखपुर में जनरल मैनेजर और चीफ इंजीनियर के सामने प्रदर्शन किया । वहां उन पर लाठियां चली । लोग मारे गये । लगभग चालीस मजदूर आज भी काम से निकाले गये हैं । आपके क्षेत्र में ऐसा हो रहा है । सरकार खुद यह कह रही है । काम लेती है लेकिन उनकी सहूलियतें नहीं देती है । कानून भी बनाती है और उनका उल्लंघन भी करती है । इसको लेकर बहुत बातें उठाई गई हैं । सदन में बार बार उठाई गई हैं । लेकिन दुख है कि इन निर्माण मजदूरों को आज तक नौकरी में नहीं लिया गया है ।

दूसरा उदाहरण मैं जमशेदपुर के निजी कारखाने टिस्को का देना चाहता हूं । पिछले वर्ष कई बार इस सदन में वहां के दस हजार ठेका मजदूरों का सवाल उठ चुका है । उनमें से सात हजार आदिवासी मजदूर थे । इसलिये उस सवाल को यहां उठाने की इजाजत मिली । उनमें से भी तीन चार हजार महिलायें थीं । उनको टाटा ने निकाल कर फेंक दिया । ऐसा इसके बावजूद उन्होंने किया कि बिहार सरकार के श्रमविभाग तथा भारत सरकार के श्रम विभाग के अधिकारियों और खुद उनके प्रतिनिधियों के सामने यह बात तय हुई थी कि जो ठेका मजदूर नियमित ढंग से काम करते हैं, रेग्युलर वर्क करते हैं, उनको हम एबजार्ब कर लेंगे । लेकिन उनको एबजार्ब नहीं किया गया । उनमें से आज भी चार पांच हजार नौकरी से बाहर हैं । जो बरसों तक काम कर चुके हैं वे नौकरी से बाहर हैं । जब उनका आन्दोलन चला तो स्वर्गीय केदार लाल जैसे जाने माने मजदूर नेताओं पर जिनको खुद मंत्री जी जानते हैं, लाठियां चलाई गई और उनका दो तीन दिन के बाद देहान्त हो गया । निजी कारखानों, सरकारी कारखानों और रेलों सभी का यही हाल है ।

अभी एन० पी० सी० सी०, नैशनल प्राजैक्ट्स कंस्ट्रक्शन कारपोरेशन की चर्चा हुई है । यह कारपोरेशन पूरे हिन्दुस्तान में निर्माण के काम लेता है । उसके अन्दर पांच छः हजार मजदूर काम करते हैं । वे सुदूर इलाकों में फैले हुए हैं । उनका अपना संगठन है जिस का नाम है आल इंडिया कंस्ट्रक्शन वर्कर्ज़ फैड्रेशन । इसके नेतृत्व में इन लोगों ने पिछले वर्ष यहीं बोट क्लब पर धरना कार्यक्रम चलाया था । श्रम मंत्री जी से उनकी बात हुई, उद्योग मंत्री से भी बात हुई लेकिन कोई रास्ता नहीं निकल सका । फिर भी मजदूरों का संघर्ष चलता रहा । महीनों बाद सरकार ने बातचीत कर के कुछ देने की कोशिश की । लेकिन उनको मिलता ही क्या है ? कहीं दो सौ, कहीं ढाई सौ और कहीं तीन सौ । कल आपने अखबारों में पढ़ा होगा कि दिल्ली के लैफ्टिनेंट गवर्नर ने मिनिमम वेज, न्यूनतम वेतन तीन सौ तय किया है । आप यह भी जानते हैं कि आल इंडिया ट्रेड यूनियन कांग्रेस पांच सौ कम से कम मांग रही

है । लेकिन उतना वेतन भी इन निर्माण मजदूरों को नहीं मिलता है ? न रेलवे में, न सरकारी कारखानों में और न ही निजी कारखानों में ही इनको यह मिलता है । इन सवालों की तरफ अगर आप ध्यान नहीं देंगे तो हमारे सरकारी बैंचों के साथी समर्थन तो भले ही कर लें लेकिन कुछ रास्ता नहीं निकल सकेगा ।

महिलाओं की चर्चा भी यहां की गई है । क्या महिलाओं को पुरुषों के समान वेतन मिलता है ? नहीं मिलता है । बच्चों को भी काम पर लगाया जाता है । वे एशियड में लगे हुए हैं । ऐसा करना गैर-कानूनी है । औरतों को और मर्दों को भी वहां लगाया गया है । लेकिन समान वेतन मान वाली बात कानून होते हुए भी अमल में नहीं लाई जा रही है । तो आपकी आंखों के सामने कानून का खुला उल्लंघन हो रहा है और सरकार टुकुर टुकुर ताक रही है, यानी बेबस हो कर सरकार बैठी हुई है, बिल्कुल हैल्पलैस । आपके यहां कानून बना हुआ है कांट्रेक्ट वर्कर्स रेगूलेशन ऐमप्लायमेंट ऐक्ट, 1967 इसके तहत मजदूर को यह अधिकार है कि अपनी अपील या प्रार्थना इस कमेटी के सामने पेश करे कि मैं रैगुलर नेचर का काम कर रहा हूं, मुझे काम मिलना चाहिए। लेकिन उस कानून में यह कमजोरी है, उसमें यह कहीं नहीं है कि काम उसी को मिलेगा। वह किसी को भी स्थाई नेचर के काम पर बहाल कर देती है । होना तो यह चाहिए कि अगर मैंने कई सालों तक उस काम को किया है तो वह पद मुझे ही मिलना चाहिए । तो यह उसमें कमजोरी है जो आपको देखनी चाहिए क्योंकि कंस्ट्रक्शन या निर्माण कार्य में लगे हुए मजदूरों के लिए यह बहुत अहम सवाल है । ऐड-वाइजरी कमेटी बनाने की बात उसमें कही गई है । तो मैं जानना चाहूंगा कितनी राज्य सरकारों ने सलाहकार समितियां बनाई ? और जिन्होंने बनाई हैं उनके फैसले अमल में नहीं आते । तो फिर सलाहकार समितियां बनाने से क्या फ़ायदा, और ऐसा कानून बनाने से क्या फ़ायदा है ? इस कानून के तहत जो फैसले होंगे, वह अगर अमल में नहीं आयेंगे तो जाहिर बात है कि आप निर्माण मजदूरों को सुविधा प्रदान नहीं कर सकेंगे तो इस तरफ भी सरकार का ध्यान जाना चाहिए और जो अभी उस कानून में कमजोरी है उसमें सुधार लाइए ताकि निर्माण मजदूर उसका ज्यादा से ज्यादा लाभ उठा सकें ।

अब उनको धरना नहीं देना पड़े, आन्दोलन का रास्ता न पकड़ना पड़े इसके लिए जरूरी है कि लाखों मजदूरों के लिए आप एक तरह का कानून बनाइये और उनको लागू कीजिए वह चाहे निजी क्षेत्र का कारखाना हो या सरकारी कारखाना हो या रेलवेज़ हो । कोई भी हो वहां एक सा कानून लागू कीजिए । लेकिन आप लागू नहीं करते हैं । काण्ट्रैक्ट अबालीशन ऐक्ट बना हुआ है लेकिन बोकारो में कंस्ट्रक्शन में ठेकेदारी और जमशेदपुर में भी ठेकेदारी प्रथा चल रही है और जो इस्पात के या दूसरे सरकारी क्षेत्र के कारखाने हैं सभी जगह ठेकेदारी प्रथा चालू है । अब पता नहीं उनको रखने में क्या ममता है ? कुछ झोली झाली भरते हैं कुछ नेताओं की, या क्या करते हैं यह तो आप जानें तो उनको बिल्कुल अबालिश कर दीजिए । जब आप ऐसा करेंगे तभी आप निजी क्षेत्र के कारखाने वालों को भी दबा सकते हैं ।

फिर जो लेबर लाज अभी बने हुए हैं वे 3 प्रकार के हैं, जिनको मिला कर के आप एक बनाना चाहते हैं और सम्भवत: इसी

[श्री रामावतार शास्त्री]

सत्र में आप पेश भी करना चाहते हैं तो उन तमाम लेबर लाज का क्रियान्वयन भी होना चाहिए । निम्नतम मजदूरी इन पर भी लागू होनी चाहिए, काम के घण्टों और सहूलियतों का कानून इन पर भी लागू होना चाहिए । तो जो वर्तमान श्रम कानून हैं उनको लागू कीजिए, और आइन्दा एक व्यापक कानून इस सदन में पास कीजिए तभी आप उनके लिए कुछ कर सकेंगे । तो यह एक निवेदन अध्यक्ष जी, मैं करना चाहता हूं कि आप इस बड़े सवाल को अपनी आंखों से ओझल न होने दीजिए । इस बड़े सवाल को अपनी आंखों से ओझल मत होने दीजिए । कामरेड लारेंस ने सदन की और देश की बड़ी सेवा की है, इस ओर आपका ध्यान खींचा है । यह भी खुशी की बात है कि सब लोग इस संकल्प का समर्थन कर रहे हैं । मुझे अन्दाजा है कि झा जी जैसे स्वतन्त्रता सेनानी, समाजवादी विचारधारा में विश्वास करने वाले का अनुकूल जवाब भी हमको मिलेगा ।

सचमुच मे अगर आप समाजवाद कहते हैं, तो यह बड़े दूर की बात है, अभी तो इन लोगों की सेवा कीजिए जिनके बारे में हमारे रावत साहब ने भी कहा कि जो असंगठित मजदूर हैं, उनकी तरफ ध्यान देना ही चाहिए ।

बार बार इस सदन में कहा गया है कि खेत-मजदूरों के लिए अलग कानून पेश किया जायेगा ? अंजैय्या जी जो हमारे श्रम मंत्री थे, आंध्र प्रदेश में मुख्य मंत्री भी रहे, उनका भी ऐसा कहना है । (व्यवधान) । इसलिए कह रहा था कि खेत-मजदूरों के लिए भी कानन लाइये, वह अन-आर्गेनाइज्ड तौर पर संगठन बना कर काम करते हैं । खेत-मजदूर यूनियन बना कर लड़ाई लड रहे हैं, बड़े-बड़े सम्मेलन कर रहे हैं ।

इन शब्दों के साथ मैं इस संकल्प का जोरदार समर्थन करता हूं और मुझे विश्वास है कि मंत्री महोदय अनुकूल प्रतिक्रिया व्यक्त करेंगे, जिससे हम तमाम लोग यहां से खुश हो कर जायें और असंगठित मजदूरों को आशा भी बंधे कि आप कुछ करना चाहते हैं ? इन शब्दों के साथ मैं इसका समर्थन करता हूं ।

श्री धूलबन्द डागा (पाली) : अध्यक्ष महोदय, समता, स्वतन्त्रता , बन्धुता और न्याय के आधार पर जो संविधान बनाया गया है और उसके बाद जो कानन बना, वह कानून तो अलमारी में पड़ा दम तोड़ रहा है और मेरे ख्याल से कानन वहीं रखा हुआ है । इसका उत्तर पहले के लेबर मिनिस्टर ने अपने सवाल में दिया है । ये कानून तो लागू कर देते हैं, कभी-कभी घड़ियाली आंसु बहाते हैं और कई बार हम बहाते हैं । सचमुच उनकी दरिद्र अवस्था, गरीबी उनकी हालत पर कम ध्यान होता है ।

उस समय जब अंजैया साहब लेबर मिनिस्टर थे, उन्होंने यहां बताया और उत्तर दिया था कि कानून तो बन गया है लेकिन सैक्शन 3 और सैक्शन 4 लागू नहीं किया जा सकता । जब उनसे पूछा गया तो उन्होंने कहा कि इस लेबर ला को लागू करने के लिए अभी तक राज्यों ने बोर्ड नहीं बनाया है । 1970 में यह कानून लागू हो गया, लेकिन उसके बाद कानून का इम्प्लीमेंटेशन करने के लिए आज तक ला नहीं बना । यह अंजैया साहब ने कहा :—

"The Ministers said that the abolition of the contract labour system

was to eliminate the system of middlemen so that labourers get their wages for their work. It was, therefore, necessary that contract labourers to the extent possible be absorbed as permanent regular workers, allowed all the facilities given to other workers in doing the same type of job and covered by the existing social security schemes."

"Regarding enforcement of the Act, the Minister said that it was rather slow. The State Advisory Boards were yet to be set up in seven States and three Union Territories, no meeting of the State Boards had been held in another three States and three Union Territories where the Boards had been set up."

1970 में यह कानून बना । इसके सेक्शन 10 में कहा गया था कि हम कंट्रेक्ट लेबर को एबालिश कर देंगे । सैक्शन 10 कहता है :—

"Not with standing anything containd in this Act, the appropriate Government may, after consultation with the Central Board or as the case may be a State Board, prohibit, by notification in the Official Gazette, employment of contract labour in any process, operation or other work in any establishment."

आज बारह साल के बाद 1982 में इस सदन में फिर उसी विषय पर चर्चा हो रही है । अगर कोई जिन्दा कौम होती, तो ऐसी हालत पैदा न होती ।

इस सदन में इस बारे में एक क्वेस्चन पूछा गया था । वह क्वेस्चन और उसका जवाब इस प्रकार है :—

"Will the Minister of Labour be pleased to state:

(a) Whether Central Government are aware of the fact that there is a large number of contract labour who are being exploited by the contractors and are deprived of the various benefits;

(b) If so, the reaction of Government thereto;"

Answer by Shrimati Ram Dulari Sinha:

"(a) and (b): The Contract Labour (Regulation and Abolition) Act, 1970, contains adequate provisions for dealing with cases of default. Action rests with the "Appropriate Government" in each case."

श्रम मंत्री बतायें कि 1970 के कानून के मातहत कितने कंट्रेक्टर्ज का चालान किया गया और सैक्शन 23, 24 और 25 में उन्हें कितनी-कितनी सजा दी गई । लेकिन कठिनाई यह है कि जब भी हम इस बारे में कोई इनफर्मेशन मांगते हैं, तो जवाब मिलता है कि यह एक स्टेट सबजेक्ट है । जब कंट्रेक्ट लेबर (रेगुलेशन एण्ड एबालिशन) एक्ट, 1970 बना, तो इस सदन में चर्चा के दौरान मंत्री महोदय, श्री भागवत झा आजाद, को रेफ़र करते हुए कहा गया था कि उनके विचार कितने क्रान्तिकारी हैं ।

अध्यक्ष महोदय : क्या आपको संशय है ?

श्री मूल चन्द डागा : मुझ तो संशय नहीं हुआ, लेकिन जब आपने कहा, तो मैं समझ गया । आपने जो कुछ कहना था वह तरकीब से कह गए । उस वक्त इस सदन में कहा गया था :—

This is the speech of Shri S. M. Banerjee:

[श्री मूल चन्द डागा]

"I started the All India Defence Employee's Federation, the first step taken was to abolish the contract system in the M. E. S. and my hon. friend, Shri Bhagwat Jha Azad who was connected with that movement at that time, used to call it Money Earning Service because people used to earn a lot from the contract system. Even to-day in the defence establishments which are so vital to the nation...."

मंत्री महोदय जानते हैं कि ये मौत के सौदागार, ये कण्ट्रेक्टर, कितना रुपया कमाते हैं और किस तरह ग़रीबों का खून चसते हैं। हमारे नौजवान साथी ने बताया है कि किस तरह से श्रमिकों का एक्सप्लायटेशन हो रहा है। संविधान के अनुच्छेद 42, 43 और 45 में दिए गये निर्देशक सिद्धान्तों को पढ़ने से ऐसा मालूम होता है कि हमारा संविधान एक प्राणवान् दस्तावेज है। हिन्दुस्तान में अगर किसी आदमी के लिए कोई यह कहता है कि उसको जिन्दा रहने के लिए तड़पना पड़ता है तो वह कांट्रेक्ट लेबर के लिए लागू होता है। कांट्रेक्ट लेबर की हालत आज कितनी खराब हो रही है लेकिन कांट्रेक्ट लेबर को एबालिश करने का इरादा अभी भी नहीं है। एक आदमी बिचौलिया बने और उस के खून का शोषण कर के खुद कमाए, उस को गवर्नमेंट बर्दाश्त करे और कानून यहां पारित कर दे 1970 में, वह कानून जो इनएफेक्टिव हो— मंत्री जी हमें ये आंकड़े पहले बताएंगे कि कितना कांट्रेक्ट लेबर है और कितनों का चालान आपने इस ऐक्ट के नीचे किया है और कहां कहां पर गवर्नमेंट ने ये फैसिलिटीज़ प्रोवाइड कर दी हैं ? कानून तो ऐसा बनाते हैं कि मालूम होता है कि हिन्दुस्तान में तो अब स्वर्ग बन जायगा। .. (व्यवधान) .. ऐसा अच्छा मालूम होता है कि स्वर्ग जमीन पर आ गया। ऐसी लुभावनी बातें करते हैं। वह कहते हैं कि हम आप के लिए रेस्ट हाउसेज़ बनाएंगे। जहां कांट्रेक्ट लेबर काम करता है क्या वहां रेस्ट हाउसेज़ बन गए ? कोई ऐसी जगह मुझे बता दी जाय जहां कि आप ने रेस्ट हाउसेज़ बना दिए हों ?

17 hrs.

Section 17 says:

"In every place wherein a contract labour is required to halt at night in connection with the work of an establishment:

(a) to which this Act applies, and

(b) in which work requiring employment of contract labour is likely to continue for such period as may be prescribed:

There shall be provided and maintained by the contractor for the use of the contract labour such number of rest-rooms and such other suitable alternative accommodation within such time as may be prescribed.

धरती उस का बिस्तर है और आसमान उस की चादर है। यह तो हो सकता है। यह जो इस में कहा है यह ** इस के अन्दर।

फिर कहते हैं कि दूसरी और क्या-क्या फैसिलिटीज़ देंगे ?

Section 18: "It shall be the duty of every contractor employing contract labour to provide:

**Expunged as ordered by the Chair.

(a) sufficient supply of wholesome drinking water at convenient places."

मेरे ख्याल से वह गारे और चूने का पानी जो होता है उस को पी ले, वही उस के लिए बहुत है।

"(b) a sufficient number of latrines and urinals of the prescribed types so situated and convenient and accessible to the contract labour in the establishment; and

(c) washing facilities."

यह कानून जो 1970 में बना उस के इम्पलीमेंटेशन के बारे में मैंने पूछा कि इस कानून की कौन-कौन सी बातें लागू हो गई ? इस का क्वेश्चन पूछा पार्लियामेंट में कि यह कानून किस तरह से लागू हुआ है तो मालूम हुआ कि रेलवे को जब सेंट्रल ऐडवाइज़री कांट्रैक्ट लेबर बोर्ड ने सलाह दी कि आप कांट्रेक्ट' सिस्टम को एबालिश कर दीजिए तो उन्होंने कहा कि नहीं। अब आप आपस में टकरा रहे हैं। लेबर मिनिस्टर साहब इस का उत्तर देंगे।

This is the Question."

"Whether it is a fact that the Railways have decided not to abolish the contract labour ? If so, whether any suggestion was made by the Central Advisory Contract Labour Board ? If so, what are the main reasons for rejecting the recommendation?"

अब आप के घर के अन्दर जो बात है, रेलवे अण्डरटेकिंग आप की है, उस के बारे में आपका यह जवाब आया है।

The answer is :

"The recommendations made by the Central Advisory Contract Labour Board are under Government's consideration."

मैं नहीं चाहता कि पूरा पढ़ूं। यह उत्तर दिया गया है 22 मार्च, 1979 को। .....(व्यवधान) ... जनता गवर्नमेंट के समय में यह उत्तर दिया गया था कि अभी भी सरकार के जो विभाग हैं उन में भी कांट्रेक्ट लेबर है।

एक माननीय सदस्य : रवीन्द्र वर्मा लेबर मिनिस्टर थे।

श्री मूल चन्द डागा : अब नाम लेने से क्या फायदा है ? काम से ही फायदा हो सकता है। नाम से कोई फायदा नहीं है।

मैं यह कह रहा हू कि लेबर लाज का क्या हुआ ? यह जो आप ने कहा है :

"The Central Advisory Contract Labour Board considered the question regarding the abolition of contract labour system in coal and other loco-sheds."

उसके बाद आज तक उसका जबाव नहीं। मैं यह कहना चाहता हूं यह कान्ट्रेक्ट लेबर, माइग्रेशन लेबर जब सड़कों पर जाता है उसके सम्बन्ध में मैंने "दिनमान" में आर्टिकल पढ़ा था कि किस प्रकार से उन गरीब औरतों और बच्चों के साथ अन्याय होता है। जिसके ह्रदय में संवेदना हो वह इस पर केवल आंसू ही बहा सकता है। सभी कांस्टीट्यूशन की शपथ लेते हैं और उसी के अन्तर्गत कानून बनाए जाते हैं लेकिन मि० लारेन्स को आज 12 साल के बाद इस के सम्बन्ध में यहां पर चर्चा उठानी पड़ी है। इसीलिये मैंने कहा कि आप इसको एफेक्टिव बनाइये और सही तरीके से एन्फार्समैंट कीजिए। कानून बनाना तो बड़ा आसान होता है लेकिन आप जानते हैं कि 12 साल के बाद भी स्टेट गवर्नमैंट एडवाइज़री बोर्ड

[श्री मूल चन्द डागा]

ही नहीं बनाए हैं। अभी-अभी आपने देखा कि कितनी सरदी पड़ी थी। मैं यह जानना चाहता था कि आखिर कितने रेस्ट हाउसेज बना दिए गए हैं। लेकिन उन गरीब मजदूरों को तो जिन्दगी में कोई अधिकार ही नहीं है। सारे अधिकार तो केवल कुछ पूंजीपतियों या सरकारी अफसरों के लिए हैं। इसलिए मैं कह रहा हूं कि कोई भी ऐक्ट हो अगर उसका सही तरीके से इंप्लीमेंटेशन नहीं होता है तो उसका कोई लाभ नहीं है। हमारे लारेन्स साहब धन्यवाद के पात्र हैं जिन्होंने इसकी तरफ इस सदन का ध्यान दिलाया है। इससे उन गरीबों की तरफ आपकी नजर जा सकी है जिनके आज फटे हुए कपड़े हैं और जोकि आगे और भी विकलांग हो जायेंगे। आज उनको 1200 कैलरीज उपलब्ध नहीं हैं, दाल नहीं मिल रही है और सरदी से बचने के लिए मकान नहीं उनकी क्या हालत होती होगी? शोषण और दमन पर टिकी हुई व्यवस्था क्रांति लायेगी और उस क्रांति से नया आन्दोलन पैदा होगा।

अध्यक्ष महोदय : इसीलिए आज उनके लिए कोई थर्मामीटर नहीं है। डागा जी, आपने एक शब्द प्रयोग किया था जोकि अनपार्लिय मेन्टरी है। मैं यह निकलवा रहा हूं।

श्री मूल चन्द डागा : जी हां, उनको बहुत अच्छे वचन और वाणी कहिए।

श्री गिरधारीलाल व्यास : (भीलवाड़ा) : अध्यक्ष जी, माननीय लारेन्स जी ने यहां पर जो रेजोल्यूशन प्रस्तुत किया है उसकी भावना की कद्र करते हुए मैं अपने कुछ सुझाव इस सदन के समक्ष प्रस्तुत करना चाहता हूं। मेरा सबसे पहला सुझाव यह है कि कांन्ट्रेक्ट लेबर के एबालिशन के सम्बन्ध में जो कानून बनाया हुआ है, जो आज 12 साल तक लागू नहीं हो सका उसको इसीलिए इफेक्ट से लागू किया जाए और ऐसी व्यवस्था की जाए जिससे कांट्रैक्ट लेबर की जो परेशानियां हैं वह दूर हो सकें। जब आपने कान्ट्रैक्ट लेबर के सिस्टम का एबोलिशन कर दिया तो फिर पब्लिक सैक्टर में जो हजारों की तादाद में कान्ट्रैक्ट लेबर काम कर रही है, तो सबसे पहले प्रोसीक्यूशन पब्लिक सैक्टर के मैनेजमैंट का होना चाहिए, ताकि उन्होंने कानून की जो अवहेलना की है, उनके खिलाफ मुकदमा चलाया जा सके। यह व्यवस्था जब तक नहीं होगी, तब तक लेबर लगाने की व्यवस्था कभी भी समाप्त नहीं हो सकती है। इसलिये इस कानून की अवहेलना जिस पब्लिक सैक्टर मैनेजमेंट ने की है,उसके खिलाफ प्रोसीक्शन न हो, तब तक यह व्यवस्था प्राइवेट सैक्टर में भी लागू नहीं सकती है। जैसाकि शास्त्री जी ने कहा है इसलिए इसकी शुरुआत सरकारी कारखानों से की जाए, जहां पर इस कानून की अवहेलना की गई है। इस व्यवस्था को तुरन्त लागू करके जिन लोगों ने इस कानून की अवहेलना की है, उनके खिलाफ कार्यवाही की व्यवस्था की जाए।

सबसे बड़ी समस्या हमारे देश में अन–एम्पलायमेंट की है। आज हम कहते हैं कि हमारे देश में करोड़ों लोग अन–एम्पलायड हैं और 50 प्रतिशत लोग ग़रीबी की रेखा के नीचे हैं, तब आप क्या कान्ट्रैक्ट लेबर के ज़रिए उनको शोषण और होने देंगे? यदि होने देंगे, तो निश्चित तरीके से अन-एम्पालयमेंट की समस्या को हल नहीं कर पायेंगे। इसके साथ-साथ जो लोग ग़रीबी की रेखा से नीचे हैं, जिनको आप उठाना चाहते हैं, उनको भी नहीं उठा पायेंगे। आज हम उनको मिनिमम वेज भी नहीं दिला पा रहे हैं। हमें इस प्रकार की व्यवस्था करनी चाहिये, ताकि उनको कम से कम मिनिमम वेज या

इतना पैसा तो मिल सके, कि वे अपनी आवश्यकताओं की पूर्ति कर सकें। इस संबंध में आपको कोई न कोई कानून अवश्य बनाना चाहिये, ताकि उसके जरिये उनकी आवश्यकताओं की पूर्ति हो सके।

मैं आपको यह भी बताना चाहता हूं कि कांन्ट्रैक्टर्स किस प्रकार लेबर का शोषण करते हैं। जिस प्रकार से उनको बिल्डिंग बनानी चाहिये, उस प्रकार की बिल्डिंग नहीं बनाते हैं, सरकारी अफसरों और संबंधित लोगों को कमीशन देकर अपनी व्यवस्था को बराबर चालू रखते हैं। ऐसी हालत में सरकारी इमारत कमजोर बनती है। उसको जितने वर्षों के लिए चलना चाहिए, उतने वर्षों तक भी नहीं चल पाती है और उसके साथ-साथ मजदूरों का भी शोषण हो रहा है। उनको समय से सामान नहीं दिया जाता है, कहीं पर आटा दिया जाता है, तो कहीं पर कुछ दिया जाता है और उसका पैसा भी ज्यादा वसूल करते हैं। जब इतना पैसा वे नहीं दे पाते हैं, तो ऐसी हालत में वे उनको छोड़ कर भी नहीं जा सकते हैं। एक तरह से वे बिल्कुल बाण्डेड लेबर की तरह हो जाते हैं और उनको बाण्डेड लेबर की तरह से काम करना पड़ता है।

मैं माननीय मंत्री जी का ध्यान इस ओर भी आकर्षित करना चाहता हूं कि कान्ट्रैक्टर्स इन मजदूरों को दो-दो, तीन-तीन और चार-चार महीने तक उमनका पेमेंट नहीं करते हैं। उनको मार-मार कर भगा देते हैं। उसके बाद पेमेंट आफ मिनिमम वेजेज एक्ट में इस प्रकार का कोई प्रावधान नहीं है कि उन पर दावा करके पैसा वसूल किया जा सके। इस लिए मैं चाहता हूं कि पेमेंट आफ मिनिमम वेजेज एक्ट में इस प्रकार की व्यवस्था की जानी चाहिए, ताकि उनको उनका पैसा मिल सके। आज के कानून में इस प्रकार की व्यवस्था नहीं है। मजदूर भी ट्रेड यूनियन्स की मारफत या अन्य प्रकार की संस्थाओं के जरिए से उनके ऊपर पेमेंट न मिलने का दावा करके पैसा वसूल किया जा सके, इस प्रकार का प्रावधान नितान्त आवश्यक है और इस की व्यवस्था की जानी चाहिए।

देश में बहुत बड़े-बड़े कारपोरेशन्स हैं, हुडको है और अन्य कई प्रकार के इन्स्टीचूशन्स हैं, जो कि इस प्रकार का काम करती हैं। करोड़ों रुपयों का ठेका लेती हैं, इनके ऊपर भी कोई सैस लगाना चाहिए। जैसे कि आपने माइका के सम्बन्ध में किया है, डोलोमाइट के संबंध में किया है और सैंडस्टोन के संबंध में किया है, अन्य प्रकार के लोगों के लिये किया, उसी प्रकार का सेस इन कम्पनियों से भी वसूल किया जाये ताकि कंस्ट्रक्शन लेबर के संबंध में भी वेलफेयर-एक्टीविटीज चला सकें। इस के लिये कोई न कोई फण्ड प्रोवाइड करने की आवश्यकता है, चाहे उसमें सरकार पैसा दे या कंस्ट्रक्शन कम्पनियां दें या कारपोरेशन्ज पर सेसे लगा कर पैसा वसूल करें।

माननीय लारेंस साहब ने एक बहुत अच्छा सुझाव दिया है। इन वर्कर्स को परिचय-पत्र दिया जाना चाहिये। दिल्ली, बम्बई, कलकत्ता जैसे बड़े शहरों में बहुत बड़ी संख्या में कंस्ट्रक्शन वर्कर्स आ रहे हैं, दिल्ली में मेरा अनुमान है 5–7 लाख ऐसे मजदूर रहते हैं, उन के लिये इस तरह का परिचय-पत्र बनाया जाना चाहिये, जिस में लिखा हो कि कौन-कौन सी जगहों पर कब से कब तक उन्होंने काम किया है। कितने दिन किस कम्पनी में काम किया, कब निकाले गये, कब दूसरी कम्पनी में आये, इस इस तरह का उल्लेख यदि उस परिचय-पत्र में होगा तो उस से अंदाज लगाया जा सकता है कि वह वर्कर कितने दिनों से काम कर रहा है। मजदूरों के लिये

[श्री गिरधारी लाल व्यास]

जो अन्य लेबर कानून हैं, जैसे प्रावीडेंट फण्ड, ई० एस० आइ०, ग्रेचुइटी, रिट्रन्चमेंट बेनिफिट या अन्य सुविधायें, उन सब का लाभ इस तरह के परिचय-पत्र से उन को आसानी से दिया जा सकता है।

हमारे बहुत से माननीय सदस्यों ने इस बात का उल्लेख किया है कि आज इन मजदूरों का एक्सप्लायटेशन बहुत जबरदस्त तरीके से हो रहा है। जाब के संबंध में इन को कोई सिक्योरिटी नहीं है। इन की लिविंग कण्डीशन्ज बहुत खराब हैं। हमारे डागा साहब ने रैस्ट हाउसेज का ज़िक्र किया, लेकिन हम देखते हैं कि जो सड़कों पर आप के बड़े-बड़े पाइप पड़े रहते हैं उन में ही ये अपना घर बना कर किसी तरह से पड़े रहते हैं। कानून में ऐसी व्यवस्था होनी चाहिये जिस से उन के रहने की सही व्यवस्था हो सके, उनके बच्चों की एजूकेशन, चिकित्सा सुविधायें या जो अन्य सुविधाओं की व्यवस्था की गई है, वे सब निश्चित तरीके से पूरी की जानी चाहियें।

ट्रेड यूनियन के ज़रिये या किसी अन्य संस्था के ज़रिये इन को मोबिलाइज़ करने की आवश्यकता है। जो लोग खेतों में काम करते हैं उन को भी संगठित किया जाना चाहिये तथा जो कंस्ट्रक्शन के क्षेत्र में काम करते हैं वे भी असंगठित हैं उन को भी संगठित करने की व्यवस्था आप के डिपार्टमेंट की तरफ़ से होनी चाहिये। इस मामले में जब तक आप का डिपार्टमेंट सक्रिय नहीं होगा तब तक उन को लाभ नहीं हो सकेगा।

मैं इस अवसर पर आप के लेबर डिपार्टमेंट का ध्यान विशेष रूप से आकर्षित करना चाहता हूं। जब तक आप का लेबर डिपार्टमेंट पूंजीपतियों का समर्थक रहेगा, वह मजदूरों की कोई सेवा नहीं कर सकेगा। यह सत्य बात है कि आप का डिपार्टमेंट बड़े-बड़े पूंजीपतियों की पैरवी करने वाला विभाग बनकर रह गया है, लेकिन अब आप जैसे क्रांतिकारी मिनिस्टर ने इस विभाग को संभाला है, हमें उम्मीद है अब यह विभाग मजदूरों के हितों की रक्षा करने का काम करेगा। आप देखिये—आप के प्रावीडेंट फण्ड विभाग की क्या हालात है, लाखों मजदूरों की प्रावीडेंट फण्ड की रसीद उन तक नहीं पहुंचती है। जो सहूलियतें उन को प्रावीडेंट फण्ड से मिलनी चाहियें, जैसे शादी-विवाह के अवसरों पर कर्ज़ा या अन्य सुविधायें, वे उन को नहीं मिलती हैं, उन के अपने कमाये हुए पैसे से जो हिस्सा उन को मिलना चाहिये, वह नहीं मिलता है। ई० एस० आई० का पैसा कोई जमा नहीं होता है। जगह-जगह आप के डिपार्टमेंट के लोग बैठे-बैठे देखते रहते हैं लेकिन लाखों रुपया जो इन मिलियनर्स पर बकाया है, पूंजीपतियों पर बकाया है, उस को वसूल नहीं करते हैं और उन पर कोई कार्यवाही नहीं होती है, उन का चालान नहीं होता है। इस तरह से जो कानूनी व्यवस्था है, उस के अंतर्गत काम नहीं होता है। ऐसा डिपार्टमेंट जब तक रहेगा, हम लेबर को क्या सहूलियतें दिला सकते हैं, क्या बैनीफिट्स दिला सकते हैं।

हम को मंत्री जी से पूरी उम्मीद है और हम सोचते हैं कि इन के आने के बाद इस डिपार्टमेंट में क्रांतिकारी परिवर्तन आएगा। इन के दिल व दिमाग़ में लेबर के प्रति स्नेह है और हमदर्दी है। लेबर को उस का वाजिब हक मिलना चाहिए। आज उस को उस का वाजिब हक नहीं मिल रहा है। जब ऐसा होता है, तो उस में निराशा आती है और

इस से हमारे विरुद्ध जो लोग हैं, उन को बोलने का मौका मिलता है । सरकार के इतने सारे कायदे-कानून बने हुए हैं लेकिन उन का इम्पलीमेंटेशन नहीं होता है ।

मैं आशा करता हूं कि मैंने जो सुझाव दिये हैं, उन पर मंत्री जी गौर फ़रमाएंगें ।

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): Hon.. Speaker, Sir, I must at the outset appreciate Shri Lawrence for moving his Resolution in the House. This question has already been raised in the House through Questions and Calling Attention but by being raised in this particular form in the House now has given added importance to this subject.

Sir, almost every Member, namely, Shrimati Vidya, Shri Harikesh Bahadur, Shri Arakal, Shri Harish Chandra Rawat, Shri Ramavatar Shastri and Shri Girdhari Lal Vyas have all emphasised about the plight of the construction labour who make multi-storeyed buildings but have no chance ever to live under its shade. They make bridges on which we pass. They make irrigation canals which irrigate our fields and we get the crops and yet they have not become the real partners in that production or construction or projects which give wealth to others.

Sir, we do not on this side or as representative of the Government deny this fact but what I want to emphasise is that what the hon. Members have said that nothing has moved in the last twenty years or ten years after the passing of the Act that is not correct. Possibly it might be due to full information not having reached the hon. Members. Almost all Members have said about their accommodation problem. They have said about the minimum wage, that is, they must get the minimum wage. They have emphasised about the ESI. They have emphasised about the Provident Fund. Vyasji said about it just now. But let me tell Vyasji that I am a Labour Minister and not a Provident-Fund-defaulter-Minister. As far those who are defaulting in payment of Provident Fund, I am trying to find out what measures can be taken against them and how the law can be made stringent on that. They have also said about health. Shrimati Vidya said about the educational facilities. All these are the points that have been raised by various Members of the House and in the end they have urged upon the Government to bring forth a comprehensive Bill. This is the common recommendation of all the Members from both sides of the House.

Sir, I can say that Government has all along been seized of all these various problems of the construction workers in the country and steps have been taken by both Central and State Governments. Dagaji said about the crocodile tears but the fact remains that under that Act Advisory Boards have been made. Advisory Boards are there whose recommendations are advisory and supposed to be implemented by the State Government.... And where we are the implementing authority, we are doing it.

You can very well say—and always it has been said—that the State Governments are not doing it. We, in the Centre, always urge upon them, we request them, we write to them, we discuss the matter in the Labour Ministers' Conference; we draw their attention to these things. Working under the Constitution, we have to implore, we have to request. I would not say that they have not done anything. Many things have been done by the State Governments in order to improve their lot by enforcing the provisions of the various Labour Laws.

[Shri Bhagwat Jha Azad]

I would now like to give you a few examples which will clear my point. From what I have said just now, it will be clear that it is not correct to say that nothing has been done for them. During the last many years many things have been done for them. But, immediately, I would also hasten to add this that many more things still remain to be done for them. That is also there; that is true. Dagaji read the provisions of the Contract Labour Act which says that such and such types of houses will be built for them and so on. At some places this thing might not have been done. I agree with him that it is not done in all places. But the fact remains that the building and construction workers are covered today by the Central Laws. There is not one Central Law; but there are as many as eight Central Laws. These Central Laws are only meant for them. For example, we have got the Workmen's Compensation Act of 1923. We have applied it to them. It has been stated that implementation is not properly done. We should see how we can make it perfect. The arguments and criticisms made by all sides of the House have been noted by the Government and it is our effort to see how the implementation could be improved. But the fact remains that we have applied the provisions of the Workmen's Compensation Act, 1923, the Industrial Disputes Act of 1947 and the Minimum Wages Act, which is a must. Provisions of these Acts already apply to them. We have got the Employees' State Insurance Act to take care of their health as has been pointed out by Mrs. Vidya. We have made the provisions applicable to them. Wherever they may be employed, the Employees' Insurance Act does not discriminate between a permanent or a temporary or a casual worker, a construction worker or other kind of worker. Therefore, we have applied this Act uniformly. They are entitled to medical benefits. They are entitled to medical facilities and the Employees Provident Fund provisions apply to them. Of course, one difficulty is this: When the construction worker is working at the site for more than two years he gets the benefit. But when he moves from there, and he is not there, I am sorry to say; it is not possible to give him the benefit. They may be there for only 3 months or 6 months or one year. But the Maternity Benefit Act applies to them. The Payment of Bonus Act applies to them. The Contract Labour Regulation Act applies to them. As many as Eight Acts are there which apply to them. It is not possible in a country like ours, and also in a country where labour of different kinds are working on each kind of projects, to apply one kind of Act. What I am emphasising here is this. The Minimum Wages Act is there. The Payment of Bonus Act is there. The Maternity Benefit Act is there. The ESI Act is there. The Provident Fund Act is there. The Industrial Disputes Act is there. The provisions of these various Acts are enforced.

MR. SPEAKER: Do you think that these workers move of their own free will, or, are they made to move, in order to deprive them of these benefits?

SHRI BHAGWAT JHA AZAD: Sir. Who would like to move from the site of construction if he gets the benefits there? These construction workers are working on different kinds of projects. We have got the Asiad project in Delhi; they are working there; the moment that work is over, they will move to some other kind of work elsewhere because we cannot provide certain other work, to keep them employed. They are construction workers and they move from one place to another. If they could get permanent job at a permanent place with all the facilities they would like to remain there but these are construction workers who have to move from place to place according to the nature of the work. Many workers work on the Asiad projects. Thousands are working in the Capital of Delhi. But the moment the Asiad work is over, they will move away to other places. In this process of movement they have their difficulties. There are problems of children's education, their

health, and so on. Under these Acts which we have, we are trying to provide the maximum benefits which we can, for them. And the most important thing in this case is the existence of the Minimum Wages Act, 1948 under which we have provided for fixation of minimum wages, fixation of hours of work for a normal working day, payment of overtime and grant of weekly day of rest. All those things we have provided for them whether they are working for two months or for two years.

Now, about the implementation machinery, we are doing our best. They should go to the spot and find out the actual fact when complaints are received. Mr. Daga asked me about the convictions. If you put me a question as to how many prosecutions have been made so far in the whole of the country my reply would be that I will have to ask the State Governments to supply this information to me. But if you ask about the ASIAD in Delhi, I can give you the figures. This question was raised in this House some time back. There were 22 prosecutions filed against the contractors for violation of Contract Regulation and Abolition Act and Minimum Wages Act. Ten cases were decided and the accused were convicted. In all ten cases were decided and fines were realised. It is a fact that we were able to convict people in 10 cases. Similarly 4 claim cases were also filed under the Minimum Wages Act before the Claims Authorities which are pending. We will see that these cases are decided very soon. Again 8 more prosecution proposals are being processed for filing in the Court and we will see that they are decided very early.

Now, special provisions have also been made in the Act for shorter working hours for children and for work in night-shifts. Minimum wages have been fixed both by the Central Government and by the State Governments in their respective spheres of jurisdiction and these are being revised from time to time. The Act applies to all workers, including casual workers, of which there is a preponderance in the building and construction industry.

The above-mentioned Acts regulate various aspects of working conditions of the construction workers and also provide for social security benefits to these workers to the extent provided for in these enactments. Now, the hon. Members' complaints are that they are not enough and that the implementation part should be tightened. These two points I do not disagree. But I will do my best in this regard, But what they have suggested is that there should be a separate legislation for this purpose. As I have already said, for one class of workers, we cannot think in terms of one comprehensive Bill. They apply to all the workers. Bonus, E.S.I. benefit, provident fund, compensation, etc. are all applicable. They are all already applicable. But we find that there is a difficulty about the safety aspect of these workers. The need for enactment of a separate legislation has been felt and it is *inter alia* proposed to provide therein for safety and regulation of employment and conditions of service for workers engaged in building and construction industry. They work in the construction, they construct new buildings, they demolish old buildings and in that process they sometimes lose their limbs or sometimes they perish. Therefore, I think we need a separate legislation better than what we have at present. But this separate legislation involves consultations with various interests concerned including the State Governments. I will make hurried consultations with the different State Governments and interests concerned and as the hon. Members have expressed, try to expedite a separate legislation on that aspect.

In view of what I have stated, I hope, Shri Lawrence will consider sympathetically to withdraw his resolution and permit us to bring a legislation which would fill in the gap about these aspects of the matter. With these words, I thank all the members who have participated in this discussion, and have brought to the attention of the Government all those aspects, about

[Shri Bhagwat Jha Azad]

which we have already been thinking seriously. However, it has given us an added strength to implement them in future.

MR. SPEAKER: Cann't there be some sort of a compulsory accident insurance policy for all of them?

SHRI BHAGWAT JHA AZAD: I cannot say at this moment whether it is possible or not....

MR. SPEAKER: Please consider it.

SHRI BHAGWAT JHA AZAD: We would certainly give due consideration to the suggestion coming from you.

MR. SPEAKER: You must take care of these people.

SHRI M. M. LAWRENCE (Idukki): Mr. Speaker, Sir, I am very glad that all the hon. Members who have spoken from both the sides of the House have welcomed and supported my motion. The hon. Minister also, in his reply, has taken a positive attitude towards this problem; that also I appreciate very much. However, I would like to ask one question from the hon. Minister. It is under his nose in the capital that thousands and thousands of workers are engaged in the construction work pertaining to Asiad complex, construction of posh hotels, fly-overs etc. He has quoted a number of enactments. What has been preventing the Government from implementing the provisions of these Acts in connection with these construction workers at least? It is in the capital of India. I can understand if Government is unable to implement that in the Kandla Port or in Andaman or some other remote place, but here under the very nose of the Government, these are not being implemented. Whom have we to blame for that?

Similarly, I have already mentioned about the three public sector companies engaged in construction activities. These very companies have been violating the rules and provisions of the Acts which have been passed by the Parliament and the Government. Why is it happening? Who is to be blamed for that? I very much appreciate the positive attitude shown in his reply by the hon. Minister, but in the matter of practice, I have own apprehensions. The hon. Minister or my hon. friends should not blame me for my apprehension that this situation will continue. These contractors are millionaries who are minting money; they are hand in glove with the bureaucrats of this country and through them, they escape, and through them they have got connections with the ruling party and higher ups.

SHRI BHAGWAT JHA AZAD: You should not carry a wrong impression. I have already quoted figures about Delhi. You are all the time saying about Asiad. In so far as Asiad is concerned, we have applied all the laws on them. We have carried out inspections, we have prosecuted and convicted them. We are proposing to prosecute and convict others also. We are doing this. In the case of Asiad, let it not be understood, or an impression should not go that in the capital, under the very nose of the Government, nothing is being done. If you are interested in figures, I can give them and I have already given. We have detected as many as 24,000 irregularities, and 21,000 have been rectified. We have said about the prosecution, inspections made etc. Where CPWD is concerned, we send our persons and in case of Delhi Administration, they send their persons. I have before me the facts and figures where we have applied these Acts. As I told you, we detected 24,000 irregularities and have rectified 21,000. Therefore, it would not be fair to say that in Delhi, nothing is being done, and that nobody is looking after them. It is not a fact at all, these things are being done regularly by the Central Government and by the Delhi Administration—wherever they are concerned.

Mr. Lawrence and other hon. Members mentioned two years. If the violation of the regulations is there, whether it is done by public sector or private institutions, it is a violation. So, the Act would apply in the same manner—whether it is NBCC or a Birla

concern. There will be no other consideration.

SHRI M. M. LAWRENCE: I thank the Minister for these remarks. Another point I want to make: He said: those who have completed two years of service are entitled to get retirement benefits, but workers who have got 3 or 4 months service cannot be given anything. They cannot be considered. I cannot agree with that argument, because we cannot stipulate any time for construction work. In one construction site, some workers may be engaged for 2 or 3 months; from there, they go to some other place. They continue working there. The employer might have changed. So, it is the prime duty and responsibility of the Government to bring forward a Bill to give adequate compensation and benefits for the workers who are working temporarily in one site, and then migrate to another. That is my suggestion.

Another point relates to illiteracy among these workers. Those who are migrating to these work sites are mainly from the country-side—not from cities and towns. They would have worked in farms and lands earlier. Most of them would have been owners of land, say of 5 *bighas* or one acre of half-an-acre. When they find that it is not profitable to continue to work in the farms, they go to towns and construction sites, and do this coolie work. Most of them are illiterates also. This illiteracy is exploited by contractors as well as the agents who supply the workers. So, eradicating illiteracy is a must.

I don't think it is the duty of the Minister of Labour or his Department to take steps in this regard; but it is the duty of the Government to see that this iliteracy among the poor people of our country-side is eradicated. So, far, nothing has been done in this respect.

In this connection, I want to quote what late Pandit Jawaharlal Nehru said on 1-1-1958 at the opening ceremony of thousand staff quarters for the Haryana Pradesh Government employees at the Tantia Tope Nagar Colony. He said:

> "The contract system should be abolished, and the Government should undertake construction departmentally."

This was stated by our great national leader and the first Prime Minister of our country so long ago. What has Government done so far to implement this bold declaration? Nothing has been done. So, the hon. Minister should look into this also.

I also want to quote one decision from I.L.O.'s records. It says:

I am quoting:

The Building, Civil Engineering and Public Works Committee of the International Labour Organisation met in Geneva in its Ninth Session from 12 to 20 January 1977 and adopts on twentieth day of January 1977 the following discussions:—

> In both developed and developing countries, the construction industry continues to be characterised by marked cyclical, seasonal and intermittent fluctuations in employment and earnings. While some countries since the end of the Second World War, in all market economies instability remains one of the dominant problems with which instability in a number of countries, diminished prospects for long term employment growth in construction in a number of countries, the severity of recent cyclical movements and their pronounced impact on the construction industry, all make the consideration of the construction stabilisation question a matter of some urgency at the present time.
>
> The techniques that can be used for achieving greater stability in construction are already known and in many cases have proved their practical worth in a number of individual countries. In a number of countries

[Shri M. M. Lawrence]

the main obstacles to further progress in construction stabilisation are not technical but rather related to the low priority given to this objective in national policy decisions. Thus many of the conclusions on stabilisation adopted at prior sessions of the committee retain their validity. What must be done now is to convince all those concerned of the necessity to implement them.

Why I am quoting this here is, we claim that our country is coming forward, or going forward, and it is number seven or number ten in industrial development, but in implementing this kind of enactment and ameliorating the conditions of the downtrodden people we are failing, and we are lagging behind. We are working half-heartedly.

I once again welcome all the members who have supported my Resolution and I also thank the Minister who has taken a positive and prompt attitude towards the contents of my Resolution. I thank you all.

SHRI BHAGWAT JHA AZAD: Just one moment. I want to say that the figure of 24,500 which I have given is the all India figure which includes Delhi also.

MR. DEPUTY-SPEAKER: Mr. Daga, are you withdrawing your amendment?

SHRI MOOL CHAND DAGA: Yes.

MR. DEPUTY-SPEAKER: Is it the pleasure of the House that the amendment moved by Shri Mool Chand Daga be withdrawn?

SEVERAL HON. MEMBERS: Yes.

Amendment No. 1 was, by leave, withdrawn.

MR. DEPUTY-SPEAKER: Mr. Lawrence, are you withdrawing your Resolution?

SHRI M. M. LAWRENCE: Yes.

MR. DEPUTY-SPEAKER: Is it the pleasure of the House that the Resolution moved by Shri M. M. Lawrence be withdrawn?

SEVERAL HON. MEMBERS: Yes.

The Resolution was, by leave, withdrawn.

17.48 hrs.

RESOLUTION RE: REVISION OF IMPORT POLICY

MR. DEPUTY-SPEAKER: Now we take up the next item. Mr. Ramanna Rai.

SHRI M. RAMANNA RAI (Kasaragod): I beg to move—

> "Keeping in view the need to conserve foreign exchange, in the interest of the nation, this House is of the opinion that the import policy of the Government be suitably revised and further restrictions placed on the issue of licences."

Now, in this regard I may be permitted to quota a few lines from the latest *Economic Survey* for 1981-82 of the Government, from Chapter 8:

> "The external trade and payments situation has been under severe strain since 1979-80. The full impact of the doubling of oil prices when total imports reached Rs. 12.465 crores. Exports remained sluggish rtflecting domestic production constraints and unfavourable world market conditions. The trade deficit more than doubled to reach Rs. 5756 crores in 1980-81. The situation remains difficult in the current year although the trade deficit in 1981-82 may be somewhat lower than in 1980-81. Nevertheless, the trade gap will be very large amounting to about Rs. 5500-5600 crores and although net invisible earnings (including remittances) and other inflows will help to cover a large part of the deficit, the balance of payments situation will remain extremely difficult."